12.24 hrs.

KHADI AND OTHER HANDLOOM INDUSTRIES DEVELOPMENT (ADDITIONAL EXCISE DUTY ON CLOTH) AMENDMENT BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): On behalf of Shri L. N. Mishra, I beg to move for leave to introduce a Bill further to amend the Khadi and other Handloom Industries Development (Additional Excise duty on Cloth) Act, 1953.

MR. SPEAKER: The question is:

"That leave be granted to introduce Bill further to amend the Khadi and other Handloom Industries Development (Additional Excise duty on Cloth) Act, 1953".

The motion was adopted.

SHRI A. C. GEORGE: I introduce † the Bill.

12.25 hrs.

STATUTORY RESOLUTION *RE* DISAPPROVAL OF INDIAN IRON AND STEEL COMPANY (TAKING OVER OF MANAGEMENT) ORDINANCE

and

INDIAN IRON AND STEEL COMPANY (TAKING OVER OF MANAGEMENT) BILL—*Contd.*

MR. SPEAKER: The House will now resume further discussion of the following resolution moved by Dr. L. N. Pandeya on 21st August 1972, namely:

"This House disapprove of the Indian Iron and Steel Company (Taking over of Management) Ordinance, 1972, (Ordinance No. 6 of 1972) promulgated by the President on the 14th July, 1972".

and further consideration of the following motion moved by Shri S. Mohan Kumaramangalam on the 21st August 1972, namely:

"That the Bill to provide for the taking over of the management of the undertaking of the Indian Iron and Steel Company Limited for a limited period in the public interest and in order to secure the proper management of the undertaking, be taken into consideration".

Three hours had been allotted of which 50 minutes have already been taken.

SHRI S. M. BANERJEE (Kanpur): The time should be increased.

MR. SPEAKER: We will try to adjust.

Shri S. S. Sokhi will continue his speech.

श्री स्वर्ण सिंह सोखी (जमशेदपुर): अध्यक्ष महोदय, आज मैं अपनी स्पीच फिर शुरू कर रहा हूं। मिनिस्टर साहब ने कल बतलाया था कि हम स्टील प्लान्ट को फिलहाल दो साल के लिये ले रहे हैं। मैं उन से पूछना चाहता हूं कि आप दो साल के लिये ही क्यों ले रहे हैं। आप उस को सीधे नेशनलाइज क्यों नहीं करते। दो साल तो मिनिस्टर साहब को इस बात को ही डिसाइड करने में लग जायेंगे कि मैनेजमेंट को क्या करना है। दो साल तो स्पोअर वर्क, कोक ओवन, बैटरी, मर्चेंट मिल, राड मिल वगैरह के काम में ही लग जायेंगे।

दूसरी बात यह है कि कल मैं अपना अमेंडमेंट नहीं दे सका। इस बिल के क्लाज 3(2) में लाइन नम्बर, 22 को आप को करेक्ट करना चाहिये। "whether within or without India" कि जगह "whether within or outside India" होना चाहिये। इस को उन को करेक्ट करना चाहिये। यह उन की भूल है, उन की गलती है।

मैं यह भी कहना चाहता हूं कि जो हमारे कस्टोडियन हैं वह सिर्फ एक अकाउंटेंट हैं, वह इंजीनिअर नहीं हैं। वैसे तो मिनिस्टर साहब खुद भी वकील हैं, वह इंजीनिअर

---

*Published in Gazette of India Extraordinary, Part II, section 2, dated 22-8-1972.

†Introduced with the recommendation of the President.